

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.20/2016
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017

NAME OF THE COMPANY : HNG Float Glass Ltd.
V/s.
Hindustan Float Glass Pvt. Ltd.

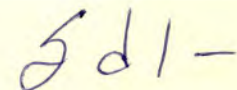
SECTION OF THE COMPANIES ACT: 433 & 434

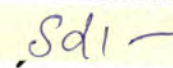
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Omkar Kishor Shetkar	Adv.	Petitioner	
2	Mrs. Savita Rani	Adv.	→	Savita Rani

ORDER

Learned Counsel for the Petitioner states that no notice under Section 8 of the IBC has been issued. In that regard, he seeks and is granted two weeks' time to issue notice and place the same on record or to address arguments as to why issuance of any such notice is not necessary.

List the matter on 4th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)